

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
RAJYA SABHA
UNSTARRED QUESTION NO-1562
ANSWERED ON – 24.12.2018

OIL SPILL IN ENNORE PORT IN TAMIL NADU

1562. SHRIMATI KANIMOZHI:

Will the Minister of Shipping be pleased to state:

- (a) whether Government is aware of frequent incidents of Oil Spill along the coastline especially at the Ennore Port in Tamil Nadu, if so, action taken to contain the Oil Spill and protect the coastal environment;
- (b) the regulatory mechanisms available to the Coast Guard to contain the Oil Spill, if so, the details thereof; and
- (c) whether the ship and the company have been held accountable to prevent further spillage to protect the coastal environment?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI MANSUKH L. MANDAVIYA)

- (a) Yes, Sir. All Major Ports including Kamarajar Port (formerly Ennore Port), in consultation with Indian Coast Guard, has taken all necessary steps of procuring equipments to contain the Oil Spill and to clean up the spilled oil by deploying Oil spill mitigative equipments.
- (b) National Oil Spill Disaster Contingency Plan (NOS-DCP) delineates the responsibilities of various authorities and their jurisdiction. Indian Coast Guard (ICG) being the national coordinator, supports all authorities in meeting their functional responsibilities for pollution response through NOS-DCP.
- (c) Yes, Sir. "Polluter Pay Policy" is adopted world-wide for pollution response and as per the policy, compensation claim for clean-up operation is claimed by all organizations involved in the clean-up operation from the polluter. Accordingly, a notice under section 356(J) of Merchant Shipping Act, 1958 was issued to the Master and Owner of the vessel and expenses for clean-up process have been paid by the Shipping Company without prejudice to their rights.
